

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31651/2016

(Arising out of impugned final judgment and order dated 18-05-2016 in CMWP No. 12063/2002 passed by the High Court of Judicature at Allahabad)

VED PRAKASH AND ANR

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(IA No.11424/2018-EXEMPTION FROM FILING O.T.)

Date : 16-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Ambhoj Kumar Sinha, AOR

For Respondent(s) Mr. Anuvrat Sharma, AOR

Mr. Santosh Kumar, Adv.

Ms. Shikpi Shivangi, Adv.

Mr. Deepak Anand, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Perused the letters circulated by the learned counsel for the petitioners/respondents seeking adjournment.

List after three weeks.

(NARENDRA PRASAD)  
COURT MASTER

(RENU DIWAN)  
ASSISTANT REGISTRAR